

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

(On Remand from APTEL)

Petition No. 220/MP/2019

Subject : Petition under Regulation-44 (7&8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during 2017-18 and 2018-19 in respect of Indira Sagar Power Station.

Petition No. 267/MP/2019

Subject : Petition under Regulation-44 (7&8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during 2017-18 and 2018-19 in respect of Omkareshwar Power Station.

Petitioner : NHDC

Respondents : MPPMCL and anr.

Date of Hearing : **26.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Suparna Srivastava, Advocate, NHDC
Ms. Divya Sharma, Advocate, NHDC
Shri Shashwat Dubey, NHDC
Shri Aditya Singh, Advocate, MPPMCL

Record of Proceedings

The case was heard through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition. The learned counsel for the Respondent, MPPMCL, however, sought two weeks' time to place on record a short note of arguments.

3. Accordingly, the Commission permitted the Respondent, MPPMCL, to file its short note of argument (not exceeding two pages), latest by, **15.1.2025**.

4. Subject to the above, the order in these petitions was reserved.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

